

[Shri Bhagwat Jha Azad]

Annual Report of the Board of Trustees of the Indian Museum, Calcutta, for the year 1966-67 containing the Statement of Accounts. [Placed in Library. See No. LT-655/68].

(7) The Armed Forces (Special Powers) Continuance Bill, 1968.

12.03 hrs.

#### ESTIMATES COMMITTEE

##### FIFTY-THIRD REPORT

SHRI P. VENKATASUBBAIAH (Nandyal): Sir, I beg to present the Fifty-third Report of the Estimates Committee on the Ministry of Education—Indian School of International Studies, New Delhi.

12.02 hrs.

#### MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 28th March, 1968, agreed without any amendment to the Displaced Persons (Compensation and Rehabilitation) Amendment Bill, 1968 which was passed by the Lok Sabha at its sitting held on the 13th February, 1968."

#### BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): Sir, Government Business in this House for the week commencing 1st April, 1968, will consist of:

- (1) Further discussion and voting of Demands for grants under the control of the Ministry of Defence.
- (2) Discussion and voting of the Demand for Grants relating to the Ministries of—

Commerce

Education

External Affairs

Irrigation and power

Food, Agriculture, Community Development and Cooperation.

#### PRESIDENT'S ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following seven Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 13th February, 1968:—

- (1) The Appropriation Bill, 1968.
- (2) The Appropriation (Vote on Account) Bill, 1968.
- (3) The West Bengal State Legislature (Delegation of Powers) Bill, 1968.
- (4) The Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1968.
- (5) The Appropriation (Railways) Bill, 1968.
- (6) The Appropriation (Railways) No. 2 Bill, 1968.

I may also inform the House that the Minister of Labour and Rehabilitation has requested postponement of consideration of the Demands of his Ministry to a future date so that he could convey to the House the decisions of the Indian Labour Conference scheduled to be held in the third week of April. Accordingly the Demands of the Labour Ministry are now proposed to be taken up after the voting of the Demands of the Ministry of Tourism and Civil Aviation.